

**Denial of invitation to journalists of non-Hindi Indian language newspapers for English talks**

1402. SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any policy has been formulated for various Akashvani Divisions and Doordarshan not to invite Correspondents/Commentators of non-Hindi Indian language newspapers for English talks and commentaries while journalists of English publications are given Hindi programmes; and

(b) whether a statement will be laid on the Table giving details of all programmes in which various accredited correspondents have been invited; and also those press correspondents accredited at the PIB headquarters who have not been invited for a single programme during 1978?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) Talkers and commentators are selected by Akashvani and Doordarshan solely on the basis of their expert knowledge of the subject and ability to give the talk commentary in the language required. There is no discrimination between correspondents/commentators of English, Hindi or any other Indian language newspapers in this regard.

(b) The information is being collected and will be laid on the Table of the House.

**C.O.B. licence to M/s. Monsanto Chemicals Limited, Bombay**

1403. SHRI JAGJIT SINGH ANAND:  
SHRI ARVIND GANESH KULKARNI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

(a) whether it is a fact that M/s. Monsanto Chemicals Limited, Bombay were granted C.O.B. licence for the manufacture of formulation of Butachalor Weedicides on a categorical undertaking that this company would manufacture technical material in India within a specific time;

(b) whether it is a fact that because this company had failed to comply with the terms of undertaking/agreement, Government had rejected the application for the manufacture of formulation of Butachalor technical about two years back and had cancelled the C.O.B. licence of this company;

(c) whether it is also a fact that the C.O.B. licence has been renewed in violation of the terms of agreement/undertaking; and

(d) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) The C.O.B. licence which was granted to M/s. Monsanto Chemicals of India Limited in February, 1971 for the manufacture of formulation, based on specified weedicides including Butachalor carried no condition requiring the Company to manufacture technical material.

(b) No, Sir.

(c) The C.O.B. licence mentioned above was not cancelled and as such, the question of its renewal does not arise.

(d) Does not arise.

**Study conducted by BICP regarding pesticides/insecticides**

1404. SHRI JAGJIT SINGH ANAND: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government had asked the Bureau of Industrial Costs and Prices to conduct a study regarding